#### COURT-1

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## **Appeal No. 213 of 2017**

Dated: 2<sup>nd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

#### In the matter of:

M/s KCP Limited .... Appellant(s)

Vs.

Andhra Pradesh Electricity regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Choudary for

Mr. Challa Gunaranjan

Counsel for the Respondent(s) : Mr. M. V. Mohan

Mr. K. V. Balakrishnan for R-1

Ms. Prerna Singh for R-3

## <u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 12.10.2017. Mr. K.V. Mohan takes notice on behalf of Respondent No. 1 and Ms. Prerna Singh takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>12.10.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 31.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.09.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson